

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

Crl.A No TMP .2 of 2020

(Against the judgment dated 11/03/2019 in Sessions Case No. 388 of 2016 passed by the Special Court for Atrocities **against Women** and Children (Addl. Sessions Court - 1), Kasaragod)

Appellant/Convict:

Rajeevan, aged 49 years, Slo Dayarappan, Puthiya Veettil House,  
Channadukkam Post, Pettikundu, Kakkara, Karimanalpara,

Kasaragod 671313

By Adv.Ummul Fida

Respondent/State:

The State of Kerala represented by the Public Prosecutor,

, High Court of Kerala, Ernakulam – 682031

By Public Prosecutor Sri.

This Crl.A HAVING COME UP FOR ORDERS ON 21.4.2020, THE COURT  
ON THE SAME DAY PASSED THE FOLLOWING

**C.S.DIAS, J.**

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**Crl.Appeal.No.2 of 2020**

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**Dated this the 21<sup>st</sup> day of April, 2020.**

**ORDER**

The learned Public Prosecutor takes notice for the respondent State. The learned Public Prosecutor shall file objections, if any, to Crl.M.Appln.No. ... of 2020 ( delay petition) and Crl.M.Appln No. ... of 2020 (application to suspend the sentence) within a period of ten days from today.

Post the Crl.Appeal on 05.05.2020.

**C.S.DIAS  
JUDGE**

kkj/21.4.2020

Crl.M.Appln.No..../2020 in  
Crl.M.Appln.No.1/2019 in  
Crl.Appeal.No.1007 of 2019

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